

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 291 OF 2018
& IA NOS. 1432, 1431 & 1710 OF 2018**

Dated: 8th January, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

The Sr. General Manager (Power Purchase) Grid Corporation of Orissa Limited **Appellant(s)**

Versus

The AGM (Commercial) NTPC Limited & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. R.K. Mehta
Ms. Himanshi Andley

Counsel for the Respondent(s) : Ms. Anushree Bardhan
Mr. Shubham Arya
Mr. Pulkit Agarwal for R-1

Mr. Ravin Dubey for R-2

Mr. Anand K. Ganesan
Ms. Prachita Chowdhury for R-4

Mr. Pradeep Misra
Mr. Manoj Kr. Sharma for R-21

Mr. Rahul Kinra
Mr. Ashutosh Kumar
Mr. Anivesh Bharadwaj for R-23 to 25

Mr. Anurag Bansal
Ms. Sakshi Mehtotra for TPDDL

Mr. Buddy A. Ranganadhan for BYPL & BRPL

ORDER**IA NO. 1710 OF 2018**
(Appl. for delay in filing rejoinder)

For the reasons set out in the application, delay in filing rejoinder is condoned and rejoinder is taken on record. Application is allowed.

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Finally, learned counsel appearing for Respondent No. 2 to file reply within four weeks' time, i.e. on or before 06.02.2019 with advance copy to the other side.

Respondent Nos. 23 to 25 is permitted to file affidavit, if any.

Meanwhile, Rejoinder, if any, to be filed by the Appellant by next date of hearing after serving copy on the other side.

List the matter on **11.02.2019**.

(S. D. Dubey)
Technical Member

pr/kt

(Justice Manjula Chellur)
Chairperson